

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU**  
(Through web-based Video Conferencing Platform)

**ITEM No.11**

**I.A. No.409/2023 & 855/2023 in  
C.P. (IB)No.322/BB/2019**

**IN THE MATTER OF:**

Rajendra P ... Petitioner  
Vs.  
M/s. Indiranagar Chit Fund & Trading Co. (Pvt) Limited ... Respondent

**Order under Section 9 of IBC, 2016**

**Order delivered on 05.02.2024**

**CORAM:**

**JUSTICE (RETD.) T.KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Shri Gokul  
For R1 & 2 in I.A 409/2023 : Shri Parameshwar Udupa  
Liquidator : Shri Shankar B. Iyer

**ORDER**

**I.A. No.855/2023**

1. Heard the Ld. Counsel for the Liquidator.
2. The Counsel for the Liquidator submits that he has filed a compliance to the order dated 03.01.2024 through e-filing and physical of the same will be filed by tomorrow. Therefore, he is permitted to file the same. List the I.A for further consideration on **26.02.2024**

**I.A No.409 OF 2023**

1. Heard the Ld. Counsel for the Applicant and Respondents No.1 & 2.
2. It is noticed that the Respondent No.4 has not filed his objection, even after granting sufficient opportunities, therefore, the right to file reply by the Respondent No.4 is forfeited.
3. The Counsel for the Applicant submits that the rejoinder is filed through e-filing and served the copy on the otherside. However, the physical copy is not yet filed. Therefore, he is directed to file the same by tomorrow. List the I.A on **26.02.2024**.

**Sd/-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**Sd/-  
(T.KRISHNAVALLI)  
MEMBER (JUDICIAL)**

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